

## NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH COURT HALL NO: II

### Hearing Through: VC and Physical (Hybrid) Mode

## CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J) CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

#### ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, HYDERABAD BENCH, HELD ON 29.11.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/2302/2024 in Company Petition IB/328/9/2022
NAME OF THE COMPANY	VS KMC Constructions Ltd
NAME OF THE PETITIONER(S)	Devi Constructions Co
NAME OF THE RESPONDENT(S)	VS KMC Constructions Ltd
UNDER SECTION	9 of IBC

# <u>ORDER</u>

# IA (IBC)/2302/2024

Present: Mr. Maharshi Viswaraj, Ld. Counsel for IRP along with Mr. Narender Reddy Banala, Ld. IRP for the Applicant.B. Harinath Rao, Ld. Counsel for the IDBI and Consortium.Mr. T.K Bhaskar, Ld. Sr. Counsel along with Ms. Niyatha, Ld. Counsel for the Corporate Debtor

As per the order dated 26.11.2024, the IRP has filed a memo containing the list of Financial Creditors, who have conveyed their "no objection" for the withdrawal of the CIRP.

The instant application has been moved for the withdrawal of the CIRP against the Corporate Debtor. This application meets all the statutory requirements and accordingly, permission is granted for the withdrawal of the CIRP against the CD. Therefore, this application is disposed of.



